

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

LOK SABHA

UNSTARRED QUESTION No. 3499  
TO BE ANSWERED ON 10.12.2019

Land Use Policy

**3499. SHRI NALIN KUMAR KATEEL:**

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has any proposal to introduce an inclusive land use policy to reduce inequality and poverty in the country and if so, the details thereof;
- (b) whether the Government has taken note that a comprehensive land use policy would incorporate better access to markets for small and marginal farmers and empower women farmers; and
- (c) if so, the response of the Government in this regard ?

ANSWER

MINISTER OF RURAL DEVELOPMENT

(SHRI NARENDRA SINGH TOMAR)

(a) : As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, the subject 'Land' and its management falls in the jurisdiction of the States. Power to enact laws relating to 'Land' vests in the Legislatures of the States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto.

(b) to (c): As stated above, Department of Land Resources, so far, has not conceptualised comprehensive land use policy at national Level. However, Department of Agriculture, Cooperation & Farmers Welfare has formulated and released a model act - "The Agricultural Produce & Livestock Contract Farming and Services (Promotion & Facilitation) Act, 2018" for adoption by the States, which not only promotes ecosystem for contract produce output but also for all services all along the agri. food value chain starting from pre-harvest, harvest and post harvest including marketing for small and marginal farmers. Model Contract Farming Act safeguards the land title of farmers and producers participating in the contract Farming.

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